

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2048  
ANSWERED ON:16.03.2005  
TENDENCY TO GO ON DEPUTATION  
Meinya Dr. Thokchom

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government is aware that the IAS and IPS officers who belong to the North Eastern Cadres have the tendency to go out from their Cadre Zone either on deputation or training or any other ground;
- (b) if so, whether there is any mechanism to check it;
- (c) if so, the details thereof;
- (d) the period for which an IAS or IPS officer can be on deputation outside his/her Cadre State or Zone;
- (e) whether there is a time limit for deputation;
- (f) if so, whether this rule is strictly adhered to; and
- (g) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

- (a): The officers belonging to All India Services are eligible to go on deputation and training in terms of rules governing the conditions of the All India Services.
- (b) & (c): An All India Service officer is allowed deputation or training with the consent of the State/Joint Cadre authority.
- (d) & (e): The normal period of inter-state deputation is three years. It can be extended up to five years. Normal period of Central deputation under Central Staffing Scheme/Non-Central Staffing posts is a maximum of 7 years.
- (f) & (g): The tenures of deputation is governed under the policy and relaxation is granted only in deserving cases with the concurrence of the parent cadre.